IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

,	O.A. No. 356		1997 198-
/			
	. •	DATE OF D	ECISION (8-11-91)
; ;	G.B. Admane		Petitioner
·.	Mr. ps. Malo	ers us	Advocate for the Petitioner (s)
	<u>00.72</u>	oller	Respondent
<i>i</i> —	- Mr. Ramesh De	avda	Advocate for the Respondent(s)
:	·	,	
CORAM Byton	-2-ci gartere .vM.	sivastava	,V-C-
The Hon'ble Mr.	ins-se ostevã	astava, vie	
	M.A. radles 7.9-6-N	Not Committee of	
1. Whether R	eporters of local papers ma	y be allowed to s	see the Judgement?

- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement? N
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

Vy

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, BOMBAY BENCH CIRCUIT BENCH NAGPUR

Registration Q.A.No. 336 of 1991

C.B.Admane Ambulagri....

Applicant

Vs.

Union of India & Others

Respondents

Hon ble Mr. Justice U.C. Srivastava, V.C. Hon ble Mr. M.Y. Priolker. Member (A)

(By Hon.Mr.Justice U.C.Srivastava, V.C.)

The issue involved and relief prayed for in this application is same as that of 0.A.No. 967 of 1989. The judgment in 0.A. No. 336 of 1991 is same as that of 0.A.No.967/89. So the Original Application No. 967/89 and Original Application of No. 336/91 are being disposed/by the commen judgment.

Member(A)

Vice-Chairman.

18th November, 1991, Nagpur.

(sph)